

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSItem No.15:

Petition(s) for Special Leave to Appeal (C) No(s). 18331/2023

(Arising out of impugned final judgment and order dated 21-07-2022 in ITA No. 212/2022 passed by the High Court of Delhi at New Delhi)

PR. COMMISSIONER OF INCOME TAX (CENTRAL) 3
NEW DELHI

Petitioner(s)

VERSUS

SUNWAY REALTECH PVT. LTD

Respondent(s)

(IA No.150250/2023-CONDONATION OF DELAY IN FILING and IA No.150251/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.150252/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

WITH SLP(C) No. 14440-14441/2023, 14434-14435/2023, 14814/2023

SLP(C) No. 16029/2023

(FOR ADMISSION and I.R. and IA No.126042/2023-CONDONATION OF DELAY IN FILING)

With

Item No.70:

Petition(s) for Special Leave to Appeal (C) No(s). 18616/2023

(IA No. 159957/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 25-08-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Arijit Prasad, Sr. Adv.
Mr. Raj Bahadur Yadav, AOR
Mrs. Anamika Agarawal, Adv.
Mr. Ishaan Sharma, Adv.
Mrs. Vishakha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Time to file spare copy is extended by a period of
two weeks from today in SLP(Civil)No.18331 of 2023.

If the spare copy is not filed, the Special Leave
Petition shall stand dismissed for non-prosecution
without further reference to the Court.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER